COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 256 OF 2015

Dated: 13th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran

Ms. Poorva Saigal Ms. Anushree Bardhan

Counsel for the Respondent(s) : --

ORDER

The learned counsel for the Appellant prays for four weeks' time to file written submissions. She is permitted to file written submission on or before 13.12.2017 after serving copy to the learned counsel for the opposite sides.

None appeared on behalf of the Respondents.

List this matter for hearing on <u>10.01.2018</u> as requested by the learned counsel for the Appellant.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt